



LEGISLATIVE ASSEMBLY OF THE STATE OF GOA

**The Goa Fruit and Ornamental
Plant Nurseries (Regulation)
(Amendment) Bill, 2022**

(Bill No. 38 of 2022)

(To be introduced in the Legislative Assembly of the State of Goa)

**GOA LEGISLATURE SECRETARIAT,
ASSEMBLY HALL, PORVORIM, GOA
JULY, 2022**

**The Goa Fruit and Ornamental Plant
Nurseries (Regulation) (Amendment)
Bill, 2022**

(Bill No. 38 of 2022)

A

Bill

5 *to amend "The Goa Fruit and Ornamental Plant
Nurseries (Regulation) Act, 1995 (Goa Act 13
of 1997)*

BE it enacted by the Legislative Assembly of Goa
in the Seventy-third Year of the Republic of India
as follows:—

10 **1. Short title and Commencement.**— (1) This
Act may be called the Goa Fruit and Ornamental
Plant Nurseries (Regulation) (Amendment) Act,
2022.

(2) It shall come into force at once.

15 **1. Amendment of section 15.**— In section 15 of
the Goa Fruit and Ornamental Plant Nurseries
(Regulation) Act, 1995 (Goa Act 13 of 1997) for the
expression "with fine which may extend to one
thousand rupees, or imprisonment for a term which
may extend to one month, or with both", the
20 expression "with fine which may extend to five
thousand rupees" shall be substituted.

Statement of Objects and Reasons

The Bill seeks to amend section 15 of the Goa
Fruit and Ornamental Plant Nurseries (Regulation)
Act, 1995 (Goa Act 13 of 1997) so as to decriminalize
the provision of imprisonment as specified in said
section 15 of the said Act.

Financial Memorandum

No financial implications are involved in this Bill.

**Memorandum Regarding Delegated
Legislation**

No delegated legislation is envisaged in this Bill.

Porvorim-Goa
Dated: 21/07/2022.

(Shri. Ravi Naik)
Hon'ble Minister for
Agriculture

Assembly Hall,
Porvorim, Goa
Dated: 21/07/2022.

(Namrata Ulman)
Secretary to the Legislative
Assembly of Goa.